

IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCH, 'A' PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI C.M. GARG, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.802/PUN/2018

निर्धारण वर्ष / Assessment Year : 2014-15

Namdeo Mahadu Helude S.No.210, Gurudatta Housing, Hadapsar, Malawadi, Pune – 28  PAN: AADPH2319A	Vs.	DCIT, Circle 14, Pune
Appellant		Respondent

Assessee by : None  
Revenue by : Shri S.P. Walimbe

Date of hearing : 10-11-2021  
Date of pronouncement : 10-11-2021

आदेश / ORDER

PER R.S.SYAL, VP :

This appeal by the assessee is directed against the *ex parte* order passed by the CIT(A) on 17-01-2018 in relation to the assessment year 2014-15.

2. We have heard the ld. DR and gone through the relevant material on record. It is seen that the ld. CIT(A) dismissed the

appeal of the assessee *ex parte*, but on merits. In view of the aforementioned peculiar facts obtaining in the extant case and the ld. DR not raising any serious objection to the granting of another opportunity of hearing to the assessee, we are of the opinion that it would be just and fair if the impugned order is set-aside and the matter is remitted to the file of the ld. CIT(A) with a direction to dispose of the appeal afresh on merits as per law after allowing a reasonable opportunity of hearing to the assessee. We order accordingly.

3. In the result, the appeal is allowed for statistical purposes.

Order pronounced in the Open Court on 10<sup>th</sup> November, 2021.

Sd/-  
(C.M. GARG)

**JUDICIAL MEMBER**

पुणे Pune; दिनांक Dated : 10<sup>th</sup> November, 2021  
GCVSR

Sd/-  
(R.S.SYAL)  
**VICE PRESIDENT**

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-7, Pune,
4. The Pr.CIT-6, Pune
5. DR, ITAT, 'A' Bench, Pune
6. गार्ड फाईल / Guard file.

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	10-11-2021	Sr.PS
2.	Draft placed before author	10-11-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		